

PART N.—MISCELLANEOUS NOTIFICATIONS ETC.**General Remarks**

1. All references in Government Notifications to the Chief Court of the Punjab or High Court of Judicature at Lahore or East Punjab High Court at Simla shall be construed as referring to the Punjab High Court at Chandigarh.
2. All references in the Notifications to the Lieutenant Governor, Lieutenant-Governor in Council, Local Government and Governor in Council shall be construed as referring to Punjab Government.
3. All references in the notifications to the Governor-General of India in Council, Governor-General of India, Governor-General in Council, Governor-General, Government of India shall be construed as referring to Central Government or the President as the case may be.

I. Court Language

- (a) English has been declared to be language of the High Court (*Vide* Punjab Government Notification No. 316-G, dated 18th January, 1906).
- (b) The language of the Courts subordinate to the High Court shall be:—
 - (i) Hindi in Devnagri script in the Hindi Region and Punjabi in Gurmukhi script in the Punjabi Region.
 - (ii) "Hindu, Punjabi and Urdu" is the language of Union Territory at Chandigarh.

Provided that English shall continue to be used for those Court purposes within the State for which it was being used immediately before the 2nd October, 1962.

Explanation: The expression 'Hindu Region' and 'Punjabi Region' shall have the meaning assigned to them in the Punjab Regional Committee Order, 1957.

(*Vide Punjab Govt. Notification No. 69 (243)-4J-62/42279, dated the 28th September, 1962*)

II. Powers under section 91 and 92 of the Code of Civil Procedure.

The powers conferred by Sections 91 and 92 of the Civil Procedure Code on the Advocate-General may be exercised by all Deputy Commissioners in the Punjab. (Punjab Government Notification No. 1-E., dated the 1st January, 1909).

III—Extension of certain provisions of the Transfer of Property Act to Punjab.

- (a) Punjab Government, Revenue Department, Notification No. 1433-St. dated the 14th September, 1940 In exercise of the powers conferred by section 1 of the Transfer of Property Act, IV of 1882, the Governor of the Punjab is pleased to direct that the provisions of section 129 of the said Act, shall be extended to the following areas in the Punjab, namely:—
 - (1) All Municipalities, and
 - (2) All Notified Areas notified under section 241 of the Punjab Municipal Act, 1911.
- (b) Punjab Government, Revenue Department, Notification No. 1605-R (CH)-551589, dated the 26th March, 1955.....In exercise of the powers conferred by section 1 of the Transfer of Property Act, IV of 1882, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to extend the provisions of Section 54: 107 and 123 of the said Act with effect from the 1st April, 1955, to the entire State of Punjab. Punjab Government Notification No. 183-St dated the 27th April, 1935, is hereby cancelled.

VI-Appointment of Government Pleaders in Punjab

Legal Assistants of the Transport Department – Punjab appointed to the Government pleaders for the whole State of Punjab and are authorized to appear, apply and act generally in relation to any suit by or against the Government of Punjab in Transport Department in any Court Subordinate to the High Court of Punjab and Haryana and in particular, in the Court of Labour, Tribunal and Motor Accident Claiming Tribunals in connection with the proceedings in which Government of Punjab in the Transport Department is party, on behalf of the State Government.]